

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 104**  
**(IB)-324(PB)/2020**

**IN THE MATTER OF:**

Yes Bank Ltd.

.... Petitioner

Vs.

Niryat Sam Apparels (India) Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 02.03.2020**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Anush Raajan, Ms. Mansi Gupta, Advs.

For the Respondent


Mr. Jeevesh Nagrath, Mr. Chandau Dutta,  
Advs.

**ORDER**

Ld. Counsel for both the sides request for an adjournment stating that the original borrower is in negotiation with the petitioner-Yes Bank Ltd. by giving the OTS proposal. Ld. Counsel for the petitioner states that settlement proposal is being considered and hence seeks for four weeks time.

List for further consideration on 15.04.2020.

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

02.03.2020  
Ritu Sharma